

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No(s).
16123/2015

(Arising out of impugned final judgment and order dated 19/12/2013
in WP No. 11954/2013,23/07/2014 in RPD No. 132/2014,23/07/2014 in
WP No. 11954/2013 passed by the High Court Of Judicature at
Allahabad)

UNION OF INDIA AND ORS.

Petitioner(s)

VERSUS

M/S. A.C.L EDUCATION CENTRE (P) LTD.

Respondent(s)

(office report on default)

Date : 02/12/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S.A. BOBDE
[IN CHAMBERS]For Petitioner(s) Mr. Om Prakash, Adv.
for Mr. B. Krishna Prasad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

The learned counsel for the petitioners has assured this
Court that he shall cure the defects pointed out by the Registry
within four weeks.

As a last chance, four weeks' time is granted to the learned
counsel for the petitioners to cure the defects.

(Jayant Kumar Arora)
Sr. P.A.(Suman Jain)
Court Master

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.12.03
16:52:22 IST
Reason: